

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24915/2016

(Arising out of impugned final judgment and order dated 26-02-2016 in WA No. 251/2016 26-02-2016 in WPC No. 25346/2014 passed by the High Court of Kerala at Ernakulam)

BHARAT SANCHAR NIGAM LIMITED (BSNL) Petitioner(s)

VERSUS

LARSEN AND TOUBRO LIMITED & ORS. Respondent(s)

Date : 06-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Pavan Kumar, AOR  
Ms. Neelam, Adv.

For Respondent(s) Mr. Amitesh Chandra Mishra, Adv.  
Ms. Reetu Saipawar, Adv.  
For ACM Legal, AOR

Ms. Asha Gopalan Nair, AOR

Mr. Nishe Rajen Shonker, AOR  
Ms. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

None is present for respondent Nos.2 to 4 in spite of service.

Learned counsel for the petitioner seeks some time to file rejoinder affidavit. He may do so within six weeks.

List the matter after six weeks.

(SWETA BALODI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)